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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

RA No. 296/97 in OA No. 758/97

New Delhi, this 24th day of November, 1997

Hon'ble Shri S.P. Biswas, Member(A)

Shri Mohan Pal
c/o MOS for Chemicals & Petrochemicals
Shastri Bhavan
New Delhi

.. Applicant

(By Shri G.S. Lobana, Advocate)

versus

Secretary
Department of Chemicals & Petrochemicals
Shastri Bhavan
New Delhi

.. Respondent

ORDER (in circulation)

In this review application filed against the judgement and order dated 24.10.97, by which the OA 758/97 was dismissed being devoid of merits, applicant seeks review of the same and grant of temporary status. I find that the RA is not circumscribed by four corners of Order 47, Rule 1 of CPC which permits review if there is (1) discovery of a new and important piece of evidence, which inspite of due diligence was not available with the review applicant at the time of hearing or when the order was made; (2) an error apparent on the face of the record or (3) any other analogous ground. The review applicant has only reiterated those points that have been raised in the OA and already adjudicated upon. The RA is, therefore, summarily rejected.


(S.P. Biswas)
Member (A)

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